

**Central Administrative Tribunal
Jammu Bench, Jammu**



T.A. No.6080/2020
(SWP No.416/2004)

Wednesday, this the 3rd day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Dalip Singh and another

..Applicants

(None)

VERSUS

The State J&K through its Chief Secretary & Ors.

..Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:



The Public Works Department (PWD) of Jammu and Kashmir issued notification in the year 2003 inviting applications for appointment to the post of Junior Engineer(Civil/Mechanical), on contractual basis, for a period of one year or till regular selection is made. The applicants and various others applied for the post. However, the respondent Nos. 7 to 21 were selected and appointed through order dated 22.12.2003. Challenging the same, the applicant filed SWP No.416/2004 before the Hon'ble High Court of Jammu and Kashmir.

2. The applicants raised several contentions, such as they being meritorious as compared to the other selected candidates.
3. The official respondents did not file any reply.
4. The SWP has since been transferred to this Tribunal in view of reorganization of State of Jammu and Kashmir and renumbered as TA No.6080/2020.
5. There is no representation for the applicants. We heard Mr. Sudesh Magotra, Dy. Advocate General and perused the record.
6. The challenge in the SWP was to order dated 22.12.2003 through which the respondent Nos. 7 to 21 were appointed on contractual basis. The appointment was only for a period of one

year or till the regular appointments were made. At this length of time, nothing remains to be decided. The TA has become infructuous and accordingly the same is dismissed.

There shall be no order as to costs.



(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

February 3, 2021
/sunil/jyoti/vb/ankit/